

exchange, if so, what are the details thereof;

(b) whether it is also a fact that despite these instructions, foreign tours are being permitted by the Ministries/Departments without proper scrutiny with regard to their importance and purpose;

(c) whether there is any increase in the number of official delegations for foreign tours during the last three years, if so, what are the details thereof stating the reason, therefore; and

(d) whether there is any proposal for further tightening the norms for undertaking foreign tours by official delegations in view of the depletions of foreign exchange resources and if not, what are the reasons therefor;

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) to (d) All proposals for foreign tours of Government Officers are examined carefully by the Screening Committee of Secretaries headed by the Cabinet Secretary before they are recommended to the Minister in charge of the administrative Department for final approval. Instructions have also been issued from time to time for ensuring utmost economy in the expenditure on travel including foreign travel. These instructions envisage that Budget provision for travel should be split into external travel and internal travel and the expenditure under each of these items should be regularly monitored. While examining proposals for deputation abroad, the justifications for the deputation is scrutinised from the essentiality angle and also taking into account the expenditure already incurred out of the Budget provision specifically earmarked for foreign travel. There had been no significant increase in the number of foreign tours during the last three years. Since the existing instructions and procedure for regulating deputation/delegation abroad ensure utmost economy in expenditure on foreign tours, there is no proposal to issue any fresh instructions in the matter.

Allocation of Budget amount for Ministry of Finance and its subordinate offices

1132. SHRI SHAMIM HASHIM : Will the Minister Of FINANCE be pleased to state :

(a) the revised total budget allocated to the Ministry of Finance and its attached and subordinate offices separately for the financial year 1988-89;

(b) what is the amount spent up to 31st December, 1988 and from 1st January, 1989 to 31st March, 1989 (month-wise) by the Ministry and its attached and subordinate offices separately; and

(c) what amount has been spent on purchase of furniture, carpet flooring and other furnishing items like coolers, air-conditioners besides staff cars upto 31st December, 1988 and from 1st January, 1989 to 31st March, 1989 by the Ministry and its attached and subordinate offices, separately, monthwise and itemwise ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) and (b) A statement is enclosed. [See Appendix CL, Annexure No. 55]

(c) The information is not centrally available nor is it practicable to collect the same within a reasonable time as the purchases of various items of furnitures furnishings etc. are being made by various offices located in far flung areas of the country under the powers delegated to them.

Launching of prosecution against M/s. ITC Ltd. for 'Brand law' violation in Respect of their famous cigarette 'Now'

1133. SHRI MOHINDER SINGH LATHER:
SHRI ISH DUTT YADAV :

Will the Minister of FINANCE be pleased to state :

(a) whether the Central Board of Excise and Customs proposes to launch

prosecution against M/s. I.T.C. Limited in pursuance of the order of Director General of Inspection dated the 10th April, 1986 for the 'Brand law' violation in respect of their famous cigarette 'NOW';

(b) if so, what steps have so far been taken by Government in this direction; and

(c) if the answer to part (a) above be in the negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA) : (a) to (c) The case relating to 'NOW' brand cigarettes has been decided by the Collector of Central Excise, Bangalore on 18-7-1988. The order of the Director-General of Inspection, dated the 10th April, 1986 does not relate to 'NOW' brand cigarettes. The Collector of Central Excise, Bangalore has already sanctioned prosecution in this case on 17-4-1989.

मध्य प्रदेश में अग्रिम सूचना केन्द्रों का स्थापित किया जाना

1134. श्री अजीत जोगी : क्या जल संसाधन मंत्री यह बताने की कृपा करेंगे कि :

(क) बाढ़ के संबंध में अग्रिम सूचना देने के लिए मध्य प्रदेश में इस समय किन्ने अग्रिम चेतावनी केन्द्र कार्यरत हैं ;

(ख) क्या ऐसे कुछ और चेतावनी केन्द्र स्थापित करने का कोई प्रस्ताव सरकार के विचारधीन है ; यदि हाँ, तो उनका बौरा क्या है ; और

(ग) क्या सरकार को इस संबंध में राज्य सरकार से कोई प्रस्ताव प्राप्त हुआ है ?

जल संसाधन मंत्रालय में राज्य मंत्री (श्रीमती कृष्णा साहू) : (क) दो ।

(ख) नर्मदा नदी पर मांडला में एक ।

(ग) जी नहीं ।

धागे की कीमतों में हुई वृद्धि के कारण मध्य प्रदेश में विद्युत चालित करघा और हथकरघा उद्योगों की समस्याएं

1135. श्री अजीत जोगी : क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि धागे की कीमतों में हुई अप्रत्याशित वृद्धि तथा नई वस्त्र नीति के कारण मध्य प्रदेश के विद्युतचालित करघा और हथकरघा उद्योग कठिन वित्तीय परिस्थितियों से गुजर रहे हैं ;

(ख) यदि हाँ, तो इस संबंध में सरकार द्वारा क्या कदम उठाए जा रहे हैं ; और

(ग) वर्तमान में इन दोनों सेक्टरों का औसत उत्पादन कितना है और उपर्युक्त भाग (क) में उल्लिखित कारणों से उत्पादन में क्या-क्या परिवर्तन या कमी आने की संभावना है ?

वस्त्र मंत्रालय में राज्य मंत्री श्री रफीक अलम) : (क) और (ख) जहाँ एक ओर यार्न की कीमतों में वृद्धि हुई है, वहीं विकेन्द्रीकृत क्षेत्र में उत्पादन में भी वृद्धि हुई है । विभिन्न क्षेत्रों पर वस्त्र नीति की समीक्षा करने के लिए सरकार ने एक समिति को पहले से ही नियुक्त किया है । सरकार जहाँ कहीं आवश्यक होता है वहाँ सुधारात्मक कार्रवाई करने के लिए स्थिति की नियमित रूप से मानी-टरिंग करती है । सरकार ने वर्ष 1987 से स्टेपल रई का निर्यात स्थगित कर दिया था । यह सुनिश्चित करने के लिए कि सूती यार्न के निर्यात का सूती यार्न की घरेलू उपलब्धता पर प्रभाव नहीं पड़ता है, सूती यार्न, सूती फब्रिक्स और मंड्रैप्स के निर्यात पर अग्रिम लाइसेंस के आधार पर रई के आयात की अनुमति दी गई है । 60 काउंटों तक के हैक यार्न का निर्यात स्थगित कर दिया गया है । सरकार यार्न के उत्पादन के लिए अपेक्षित रई की उपलब्धता आदि के बारे में स्थिति की कड़ी निगरानी भी रखती है ।